

hydel power potential in the State to augment the power supply to meet the demand to the maximum ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) :
(a) Information is being collected and will be laid on the Table of House.

(b) and (c). The total hydro-electric potential of the various rivers in Uttar Pradesh has been tentatively assessed at 9726 MW at 60% load factor.

Inquiry into Fire at Kadi

605. SHRI MOHD MAHFOOZ ALI KHAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the inquiry into the devastating fire in the exploratory well at Kadi in Mehsana district in December, 1985 has been completed ; and

(b) if so, the salient features of the findings and the action taken/proposed to be taken by Government in the matter ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) :
(a) Yes, Sir.

(b) A Committee has been set up by ONGC to examine the report of the Enquiry Committee. Appropriate action on the findings of the Enquiry Committee would be taken by ONGC after the examination is over.

Shifting of L.P.G. depots in Delhi

606. SHRI MOHD. MAHFOOZ ALI KHAN :
SHRI MOHANBHAI PATEL :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether in a joint survey conducted by the Delhi Fire Service and the Delhi Development Authority a number of LPG depots in Delhi were identified to be hazardous for the safety of the people in the area ; and

(b) if so, the details thereof and the action taken by Government in the matter ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) ~~to~~ (b). During a joint survey conducted at the instance of the Delhi Administration by the Delhi Fire Service, the Indian Oil Corporation and the Delhi Development Authority in the first fortnight of July, 1986, 4 LPG godowns were found unsuitable owing to the locations being densely populated and congested industrial areas. Action is in hand by DDA and the respective oil companies for relocation of these godowns.

[Translation]

Abolition of Oil Selection Boards

607. SHRI MOHD. MAHFOOZ ALI KHAN :
SHRIMATI GEETA
MUKHERJEE :
SHRI SAMAR BRAHMA
CHOUDHARY :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether 'Oil Selection Boards' comprising of retired judges were constituted in view of complaints of corruption in the appointment of oil dealers/distributors ;

(b) if so, what has been the experience about the working of these Boards ;

(c) whether these Oil Selection Boards are now proposed to be abolished ; and

(d) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND THE MINISTER OF STATE IN THE MINISTRY

OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) :

(a) Oil Selection Boards headed by retired Judges of High Court were set up with a view to ensuring objectivity in the selection for distributorships of oil marketing companies.

(b) The Oil Selection Boards have been working satisfactorily.

(c) No, Sir.

(d) Does not arise.

[English]

No Objection Certificate for occupation of Sanchar Bhawan

608. SHRI RAM DHAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether his Ministry has obtained the 'No Objection Certificate' from the competent authority for the occupation of the 'Sanchar Bhawan' New Delhi; and

(b) whether it is a fact that the building does not have adequate fire fighting arrangements ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) The formal 'No Objection Certificate' was not obtained before occupation of Sanchar Bhawan. However, Electricity and water connection which are provided only to the building which have been granted 'No Objection Certificate', have been given to this building. Hence, the No Objection Certificate implied.

(b) It is not a fact. Building has adequate arrangement of Fire detection and fire fighting arrangement with two fire escape stair cases at two ends. However, natural lighting to stair case is being improved and an additional stair case as an escape route is being provided.

Cable Factory in Azamgarh district

609. SHRI RAM DHAN : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is Union Government's policy to set up one industry in each district ;

(b) whether Union Government propose to set up a cable factory at Lalganj in Azamgarh District (Uttar Pradesh) ; and

(c) if so, the time by which it is proposed to be set up ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) No decision has so far been taken by the Government for setting up an industry in each district in the country. The industrialisation of specific districts/areas is primarily the responsibility of the State Governments concerned. Central Government supplements their effort by providing various concessions and incentives.

(b) No, Sir.

(c) Does not arise.

Modified Industrial Licensing Policy

610. SHRI ANAND SINGH :
SHRI SODE RAMAIAH :

Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have modified or propose to modify the industrial licensing policy by fixing the minimum production limits for industrial units to be viable and to allow increase in capacities to existing units to such viable limits ;

(b) if so, the industry-wise limits fixed for the purpose ; and

(c) the steps taken to enforce the scheme vigorously, while eliminating possibilities of unaccounted production by factories ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) to (c). The scheme of re-endorsement of industrial capacity with reference to the minimum economic scales of operation was recently announced vide Press Note No. 15 (1986 Series) dated 27th May, 1986 copies